

ITEM NO.7

COURT NO.4

SECTION XIV

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CIVIL) .....Diary No(s).6711/2024**

**(Arising out of impugned final judgment and order dated 08-02-2024 in WP(C) No.1864/2024 passed by the High Court of Delhi at New Delhi)**

ZAMEER AHMED JUMLANA

Petitioner(s)

VERSUS

DELHI DEVELOPMENT AUTHORITY (DDA) &amp; ORS.

Respondent(s)

**IA No.37291/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT**

**IA No.51568/2024 - INTERVENTION/IMPLEADMENT**

**IA No.37290/2024 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))**

**Date : 05-03-2024 This matter was called on for hearing today.**

CORAM :

**HON'BLE MR. JUSTICE SURYA KANT**

**HON'BLE MR. JUSTICE K.V. VISWANATHAN**

**For Petitioner(s)** Mr. Nizam Pasha, Adv.  
Mr. Talha Abdul Rahman, AOR  
Mr. M. Shaz Khan, Adv.  
Mr. Adnan Yousuf, Adv.  
Mr. M. Zaid, Adv.

**For Respondent(s)** Mr. Kailash Vasdev, Sr. Adv.  
Mr. Nitin Mishra, AOR  
Mr. Sanjay Katyal, Adv.

Mr. P.H.Parekh, Sr. Adv.  
Ms. Kumud Lata Das, AOR  
Mohd. Usman Siddiqui, Adv.  
Ms. Aisha Siddiqui, Adv.  
Ms. Sakeena Kidwai, Adv.  
Ms. Pooja Rathore, Adv.  
Mr. B.S. Randhawa, Adv.  
Ms. Pooja Rathore, Adv.  
Mr. Aman Anand, Adv.  
Mr. Bhanu Prasad Gupta, Adv.  
Mr. Mata Prasad Singh, Adv.

Mr. Satyajit Sarna, Adv.  
Mr. Lzafeer Ahmad B. F., AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Post the matter for hearing on 30.04.2024.
2. Meanwhile, the authorities as well as the petitioner or other aggrieved persons may approach the Religious Committee as constituted by this Court vide order dated 29.09.2009 in SLP(C)No.8519/2006. The petitioner and other aggrieved persons will be at liberty to raise their objections before the Religious Committee that the controversy does not fall within the purview of the Religious Committee. The decision taken by the Religious Committee shall be placed on record before its implementation.
3. IA No.51568/2024 is dismissed with liberty to the applicant to avail remedy in accordance with law.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(PREETHI T.C.)  
COURT MASTER (NSH)